

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 5th OF JULY, 2024

MISC. CRIMINAL CASE No. 27049 of 2024

(LEELABAI

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(BY SHRI MANOJ SAXENA, ADVOCATE)

(BY MS. URMILA MALVIYA, PANEL LAWYER)

ORDER

This is first application filed under Section 439 of the Code of Criminal Procedure, 1973 for grant of bail.

2. After arguing at length, learned Senior counsel for the applicant prays for withdrawal of the application with liberty to renew the prayer after completion of two months from today.

3. Prayer is allowed.

4. In view of the aforesaid liberty, present M.Cr.C. No. 27049/2024 stands dismissed as withdrawn.

**(PREM NARAYAN SINGH)
JUDGE**